

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 333/97

Wednesday, the 5th day of March, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

1. K Gopi,
Cable Splicer,
Telecom, Office of the
Sub Divisional Engineer East-I
Maintenance, Vellayambalam,
Thiruvananthapuram-10.
2. N Soman,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer, Cables - C.C.I.,
Vazhuthacaud, Thiruvananthapuram.
3. J Stephanson,
Cables Splicer,
Department of Telecom,
Thiruvananthapuram.
4. N Sreedharan Nair,
Cable Splicer,
Office of the Sub Divisional
Engineer C.C.West,
Thiruvananthapuram.
5. K Dhanapalan,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer, Thiruvananthapuram.
6. M Venugopalan Nair,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer, Sivakami Building,
Thiruvananthapuram-23.
7. PA Velayudhan,
Cable Splicer, Telecom,
Office of the Divisional Engineer,
Poojapura, Thiruvananthapuram.
8. P Raveendran,
Cable Splicer, Telecom,
Office of the Divisional Engineer,
Poojapura.
9. K Viswambharan,
Cable Splicer, Telecom,
Office of the Divisional Engineer,
Poojapura, Thiruvananthapuram. - Applicants

10. Gopinathan Nair.S
Cable Splicer(Instructor),
Telecom, Office of the Divisional
Engineer, Poojapura,
Thiruvananthapuram.
11. K Vasudevan Nair,
Cable Splicer, Telecom,
Office of the Sub Divisional Engineer,
Vazhuthacaud.
12. N Sadanandan,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables,
Kesavadasapuram.
13. V Ramarajan Pilla,
Cable Splicer, Telecom,
Office of the Sub Divisional Engineer,
Kesavadasapuram.
14. L Madhavan,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables,
Kesavadasapuram.
15. R Ramachandran Unnithan,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables, West II,
Ulloor, Thiruvananthapuram.
16. C Thankappan Nair,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables, West I,
Ulloor, Thiruvananthapuram.
17. V Ravikumaran Nair,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables, West II,
Ulloor.
18. MM Abdul Jabbar,
Cable Splicer, Telecom,
Office of the Sub Divisional Engineer,
Thiruvananthapuram.
19. KK Vijayakumaran Nair,
Cable Splicer, Telecom,
Office of the Sub Divisional Engineer,
Sivakami Building,
Power House Road.
20. K Vikraman Nair,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables, East-I,
Vellayambalam.

- Applicants

21. K Manikantan,
Cable Splicer, Telecom,
Office of the Sub Divisional
Engineer Cables,
Kesavadasapuram.

- Applicants

By Advocate Mr G Sasidharan Chempazhanthiyil

vs

1. Chief General Manager Telecom
Kerala Circle,
Thiruvananthapuram.
2. Director General,
Telecom Department,
New Delhi.
3. Union of India represented by
Secretary,
Ministry of Communications,
New Delhi.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 5.3.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

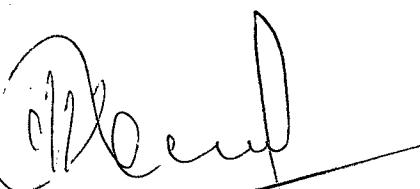
The applicants are Cable Splicers in the scale of
pay of Rs.975-1520. According to the Recruitment Rules of
the year 1991 for recruitment to the post of Telecommunication
Phone Mechanic, the feeder category for filling up of the
vacancy by transfer/promotion, did not include the Cable
Splicers for the scale of pay of Phone Mechanic and Cable
Splicers are identical. Their grievance presently is that
by the amended Recruitment Rules notified with effect from
11.4.96, the category of Cable Splicers also have been brought
under the Feeder category along with Group 'D' employees/Casual
Mazdoers/Casual Labourers etc. who have attained temporary

status. This, according to applicants, has lowered their position and they are being deprived of opportunity for further promotions. Projecting these grievances, the first applicant had made a representation on 23.12.96 at A-5 to the second respondent which is yet to be considered and disposed of.

2. When the application came up for admission, Shri TPM Ibrahim Khan, SCGSC for respondents states that the second respondent would consider the grievances of the applicants projected in the representation at A-5 and give them a speaking order within a reasonable time frame. Counsel for applicants states that the applicants would be satisfied if the application is disposed of with appropriate direction.

3. In the result, in the light of what is stated above, the application is admitted and disposed of with a direction to second respondent to consider the representation submitted by the first applicant at A-5 and to give the applicants a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 5th March, 1997.



AV HARIDASAN
VICE CHAIRMAN

trs/53

LIST OF ANNEXURE

1. Annexure A5: True copy of the representation dated 23.12.1996 submitted by the 1st applicant to the 2nd respondent.

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